

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.9/2006 In
O.A. No.1016/2004

16

New Delhi this the 24th day of April, 2006

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Mrs. Chitra Chopra, Member (A)

Shri Suraj
S/o Late Shri Sukhdev Ex-mate
R/o H.No.214, Nai Mandi, Kaseru Khera
Meerut (U.P.)

-Applicant

(By Advocate: Shri T.D. Yadav, proxy for
Shri V.P.S. Tyagi)

Versus

1. Lt. Gen. Ranjeet Singh
Engineer-in-Chief,
E-in-C's Branch (MES)
AHQ DHQ, EIC (4)
Kashmir House, New Delhi.
2. Shri M.L. Bansal,
Chief Engineer Bareilly Zone
Military Engineer Service
Sarvatra Bhawan Station Road
Bareilly Cantt-243001
3. Shri Sahadev Singh Rathi
Commander Works Engineer
(CWE) The Mall, Meerut Cantt.

-Respondents

(By Advocate: Shri R.N. Singh)

ORDER (Oral)

Hon'ble Shri Shanker Raju, Member (J)

In the light of an order passed on 10.02.2006, we find substantial
compliance of Tribunal's order dated 04.01.2005.

2. C.P. is disposed of and notices to the respondents are discharged with
liberty to the applicant to take appropriate proceedings in accordance with law, if
he is still aggrieved.

Chitra Chopra
(Mrs. Chitra Chopra)
Member (A)

S. Raju
(Shanker Raju)
Member (J)

CC.